

(b) if so, the names of the mills which have applied before 30 September, 1989 and the area involved mill-wise.

(c) the number of application disposed of so far;

(d) the reasons for not disposing of the remaining applications; and

(e) the action being taken for their expeditious disposals?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) to (e). The subject matter comes under the jurisdiction of the State Government.

Setting up of Spinning Mills/Synthetic Spinning Mills in Orissa

142. SHRI ANADI CHARAN DAS: Will the Minister of TEXTILES be pleased to state :

(a) whether Government have received proposals for setting up spinning Mills/Synthetic Spinning Mills in Kalahandi/Phulbani/Bolangir Districts of Orissa State;

(b) if so, the action taken thereon;

(c) whether the letters of intent and loan assistance by the I.D.B.L. to such proposals are being held in abeyance;

(d) if so, the reasons, therefor; and

(e) whether Government propose to review the policy in this regards?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). Since 1986, four proposals for setting up spinning mills/Synthetic spinning mills in these districts of Orissa State were re-

ceived. Letters of Intent have been issued to them as shown in the Statement below:-

(c) and (d). In respect of Konark Cotton Growers' Cooperative Spinning Mills Ltd., Kalahandi, a team of financial institutions visited the project site in June, 1989 and held discussions with officers of the Society. It was found that the Society had not yet finalised project details such as proposed product mix, plant and machinery etc. The Society also proposed to make the project export oriented by including the latest equipments. Therefore, on the suggestion of the team, the Society has received its projects proposals and has submitted them to the Consortium of financial institution led by IDBI in November 1989. The revised proposal is under the examination of IDBI.

Regarding the other three proposals the IDBI has not agreed for financing them because (i) many such units financed by IDBI have not been doing well and have become defaulters; (ii) only units having high degree of export orientation or introducing latest state of the art technology can be financed on a selective basis. The IDBI has also informed the Orissa Government accordingly.

(e) The licensing policy for the Textile Industry is kept under constant review and modifications are made from time to time depending upon the requirements of the situation.

STATEMENT

01. M/s. Konark Cotton Growers Cooperative Spinning Mills Limited, Kesinga, Kalahandi District.

Letter of Intent No. LI :335 (1988) dated 30.6.1988.

02. Phulbani Cooperative Synthetic Spinning Mills Limited, Phulbani,

Phulbani District.

Letter of Intent No. LI: 749 (1986)
dated 30.9.1986.

03. Industrial Promotion and Investment Corporation of Orissa Limited, Boud, Phulbani District.

Letter of Intent No. LI: 584 (1986)
dated 10.07.1986.

04. Industrial Promotion and Investment Corporation of Orissa Limited, Bolangir.

Letter of Intent No. LI: 373 (1986)
dated 29.04.1986.

Registration of Naturopaths

143. SHRIMATIGEETA MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether like Doctors in Allopathy and other systems of medicine, Naturopaths are also registered;

(b) if not, whether Government propose to set up a separate Medical Council for Naturopaths; and

(c) if not, the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) No, Sir.

(b) and (c). The emphasis in Allopathy and other systems of medicine e.g., Ayurveda, Unani and Homoeopathy is on the curative aspect through use of medicines and, therefore, registration of Physicians practising these systems is considered essential. Systems like Yoga and Naturopathy, however, avoid use of medicines, the emphasis being on cure through change of

like style. Registration in their case and the question of setting up of a separate Medical Council of Naturopaths, therefore, are not considered necessary.

Promotion of Naturopathy

144. SHRIMATIGEETA MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) Whether Government propose to set up a separate Directorate for promotion of Naturopathy; and

(b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) No, Sir.

(b) Does not arise.

Welfare of Beedi Workers in Kerala

145. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of LABOUR AND WELFARE be pleased to state :

(a) whether any proposals have been received from Kerala Government for the introduction of some new welfare measures for the beedi workers;

(b) if so, the details thereof; and

(c) the action taken by Union Government thereon?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c). The Beedi and Cigar Workers (Conditions of Employment) Act, 1966 and the Beedi Workers Welfare Fund Act, 1976 have specifically been enacted to provide welfare facilities to the beedi workers all over the country. Medical, Housing Educational, Recreational and Family Welfare benefits